

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. CPC 21 of 98
(OA 325 of 96)

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman
Hon'ble Mr. B.P. Singh, Administrative Member

ACCHIRAM BIBI & ORS.

VS

UNION OF INDIA & ORS.

For the applicants : None

For the respondents : Mr. P.K. Arora, counsel

Heard on : 2.7.99

Order on : 2.7.99

O R D E R

S.N. Mallick, VC

None appears for the petitioner when this contempt application is taken up for hearing. This has been filed by the petitioner on the ground that the respondent-authorities have not complied with the order of the Tribunal passed on 19.8.98 in OA 325 of 96. The directions were as follows :

" In the circumstances, hearing the 1d. counsel for both the parties and on perusal of the application together with annexures, we dispose it of by giving a direction upon the respondents, in particular upon the respondent No. 3 herein, to treat the application as a representation for the reliefs claimed therein and dispose of the same by passing a speaking order within 8 weeks from the date of communication of the order. Order passed on such representation, shall also be communicated to the petitioner within a week thereafter."

2. In the reply furnished by the alleged contemner it is averred that the order of the Tribunal has been fully complied with but there was some delay in the matter of compliance due to some procedural difficulties. The respondent-authorities as per order of this Tribunal was directed to pass a speaking order treating the aforesaid OA as representation and within 8

- weeks from the date of communication of the order. The speaking order is dated 1.7.98. So there was some delay in the matter of passing the speaking order. It appears that the direction of the Tribunal was complied with though some delay was there. The contempt ~~proceeding~~ is dropped. CPC stands disposed of.

Hydro
MEMBER (A)

in

S. N. Patel
VICE-CHAIRMAN